

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8866 OF 2011

State of Uttar Pradesh and others ..Appellants

versus

M/s Hindustan Lever Limited ..Respondent

WITH

C.A. No. 2640/2012, C.A. No. 7378/2012, C.A. No. 7379/2012, C.A. No. 7380/2012, C.A. No. 7381/2012, C.A. No. 7382/2012, C.A. No. 7383/2012, C.A. No. 7384/2012, C.A. No. 7385/2012, C.A. No. 7386/2012, C.A. No. 7387/2012, C.A. No. 7388/2012, C.A. No. 7389/2012, C.A. No. 9307/2012, C.A. No. 9308/2012, C.A. No. 9309/2012, C.A. No. 9310/2012, C.A. No. 9311/2012, C.A. No. 9312/2012, C.A. No. 9313/2012, C.A. No. 9314/2012, C.A. No. 9315/2012

O R D E R

Having heard learned counsel for the appellants at some length, and having perused the record of the case, it is not possible for us to arrive at a conclusion different from the one recorded by the High Court.

In view of the above, the instant appeals are dismissed.

.....J.
 [JAGDISH SINGH KHEHAR]

NEW DELHI;
 JANUARY 15, 2015.

.....J.
 [S.A. BOBDE]

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8860 OF 2011

M/s Surya Food and Agro Limited ..Appellant

versus

State of Uttar Pradesh and others ..Respondents

O R D E R

Learned counsel for the respondents is agreed, that in view of the order passed by this Court in State of Uttar Pradesh and others vs. M/s Hindustan Lever Limited (Civil Appeal No. 8866 of 2011, dated 15.01.2015 and connected appeals), the instant appeal has to be allowed.

Accordingly, the instant appeal is allowed, and the impugned order dated 18.12.2007 passed by the High Court of Judicature at Allahabad in Civil Misc. Writ Petition No. 1716 (Tax) of 2007 is hereby set aside.

.....J.
 [JAGDISH SINGH KHEHAR]

NEW DELHI;
 JANUARY 15, 2015.

.....J.
 [S.A. BOBDE]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 2639 OF 2012

M/s G.Surgiwear Limited ..Appellant

versus

State of Uttar Pradesh and others ..Respondents

O R D E R

Learned counsel for the appellant states, that he has been instructed to withdraw the instant appeal.

Dismissed as withdrawn.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
JANUARY 15, 2015.

.....J.
[S.A. BOBDE]

ITEM NO.101

COURT NO.5

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8866/2011

STATE OF U.P.& ORS.

Appellant(s)

VERSUS

M/S HINDUSTAN LEVER LIMITED

Respondent(s)

WITH

C.A. No. 8860/2011

C.A. No. 2639/2012

(With appln.(s) for withdrawal of civil appeal and)

C.A. No. 2640/2012

C.A. No. 7378/2012 (With Office Report)

C.A. No. 7379/2012 (With Office Report)

C.A. No. 7380/2012 (With Office Report)

C.A. No. 7381/2012 (With Office Report)

C.A. No. 7382/2012 (With Office Report)

C.A. No. 7383/2012 (With Office Report)

C.A. No. 7384/2012 (With Office Report)

C.A. No. 7385/2012 (With Office Report)

C.A. No. 7386/2012 (With Office Report)

C.A. No. 7387/2012 (With Office Report)

C.A. No. 7388/2012 (With Office Report)

C.A. No. 7389/2012 (With Office Report)

C.A. No. 9307/2012 (With Office Report)

C.A. No. 9308/2012 (With Office Report)

C.A. No. 9309/2012 (With Office Report)

C.A. No. 9310/2012 (With Office Report)

C.A. No. 9311/2012 (With Office Report)

C.A. No. 9312/2012 (With Office Report)

C.A. No. 9313/2012 (With Office Report)

C.A. No. 9314/2012 (With Office Report)

C.A. No. 9315/2012 (With Office Report)

SLP(C) No. 27849/2012

(With Interim Relief and Office Report)

SLP(C) No. 34503/2012 (With Office Report)

SLP(C) No. 34508/2012 (With Office Report)

SLP(C) No. 34512/2012 (With Office Report)

SLP(C) No. 34514/2012 (With Office Report)

SLP(C) No. 34523/2012 (With Office Report)

SLP(C) No. 34524/2012 (With Office Report)

SLP(C) No. 34525/2012 (With Office Report)

SLP(C) No. 34526/2012 (With Office Report)

SLP(C) No. 34527/2012 (With Office Report)

SLP(C) No. 34528/2012 (With Office Report)

SLP(C) No. 34529/2012 (With Office Report)

SLP(C) No. 34530/2012 (With Office Report)

SLP (C) No. 34531/2012 (With Office Report)
 SLP (C) No. 34533/2012 (With Office Report)
 SLP (C) No. 34534/2012 (With Office Report)
 SLP (C) No. 34535/2012 (With Office Report)
 SLP (C) No. 34537/2012 (With Office Report)
 SLP (C) No. 34538/2012 (With Office Report)
 SLP (C) No. 34542/2012 (With Office Report)
 SLP (C) No. 34543/2012 (With Office Report)
 SLP (C) No. 34544/2012 (With Office Report)
 SLP (C) No. 34546/2012 (With Office Report)
 SLP (C) No. 34547/2012 (With Office Report)
 SLP (C) No. 34548/2012 (With Office Report)
 SLP (C) No. 34549/2012 (With Office Report)
 SLP (C) No. 34552/2012 (With Office Report)
 SLP (C) No. 40112/2012 (With Office Report)
 SLP (C) No. 4829/2013 (With Office Report)
 SLP (C) No. 4830/2013 (With Office Report)
 SLP (C) No. 4831/2013 (With Office Report)
 SLP (C) No. 16251/2013 (With Office Report)
 SLP (C) No. 16252/2013

(With appln. (s) for exemption from filing O.T. and Office Report)

SLP (C) No. 4582/2014 (With Interim Relief and Office Report)
 SLP (C) No. 4585/2014 (With Office Report)
 SLP (C) No. 4589/2014 (With Office Report)
 SLP (C) No. 4590/2014 (With Office Report)
 SLP (C) No. 4592/2014 (With Office Report)
 SLP (C) No. 4593/2014 (With Office Report)

Date : 15/01/2015 These appeals/petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
 HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s) Mr. S.R. Singh, Sr. Adv.
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Mr. Rauf Rahim, Adv.

Mr. Debasis Misra, AOR(NP)

Mr. Sudarshan Singh Rawat, AOR(NP)

Ms. Tulika Prakash, AOR(NP)

UPON hearing the counsel the Court made the following

O R D E R

Civil Appeals except Civil Appeal Nos. 8860 of 2011 and 2639 of 2012 are dismissed in terms of the signed order. Civil Appeal No. 8860 of 2011 is allowed in terms of the signed order. Civil Appeal No. 2639 of 2012 is dismissed as withdrawn in terms of the signed order.

All special leave petitions are dismissed.

(Parveen Kr. Chawla)
 Court Master

(Renuka Sadana)
 Court Master

[Three Signed Orders are placed on the file]